

Central Administrative Tribunal, Principal Bench Original Application No.586 of 2003

New Delhi, this the 17th day of March, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman Hon'ble Mr. V. K. Majotra, Member(A)

Wilson Bara No.474/Comn. s/o Shri Gabreil Bara, r/o House No.120/2 Mehrauli, New Delhi-30

.... Applicant

(By Advocate: Shri T.P.S. Rathore)

Versus

- Commissioner of Police, Police Head Quarter, IP Estate, New Delhi.
- Addl. Commissioner of Police, P.C.R. & Communication, Delhi.
- Dy. Commissioner of Police, (Communication)
 Delhi

.... Respondents

ORDER(ORAL)

By Justice V.S. Aggarwal, Chairman

The applicant was a Head Constable in Delhi Police. He has been dismissed from service and his appeal in this regard has also failed.

2. The charge was framed against the applicant with respect to absence from duty for more than five months at a time. In addition to that, the charge contained his past absence from duty on 16 occasions which reads as under:

"Sl.	Absented for the period	Decided
No. 1. 2. 3.	02 days absent w.e.f. 14.02.1993 03 days absent w.e.f. 21.8.1995	C.L. E.L.
5. 5.	38 days absent w.e.f. 07.4.1996 21 days absent w.e.f. 25.11.1996	E.L. L.W.P. E.L.&Ctd. Leave
7. 8. 9.		EOL on M.C. L.W.P. HPL,EOL &EL L.W.P.

& Ag (



20 days absent w.e.f. 07.7.1998 10. 12 days absent w.e.f. 14.5.1998 L.W.P. 11. EL/HPL & Censure vide No. 4735-45/ HAP-DCP/Comn. dt.16.11.1998 58 days absent w.e.f. 20.10.1998 12. Ctd.Leave, EL&

13.

EOL on M.C.

28 days absent w.e.f. 05.8.1999 14.

L.W.P.

52 days absent w.e.f. 11.9.1999 15.

L.W.P. L.W.P.

18 days absent w.e.f. 13.11.1999

21 days absent w.e.f. 14.12.1999 16.

L. W. P. "

The grievance of the applicant is: 3.

- his medical record has not been considered; (a) and
- (b) he was suffering from mental depression and, therefore, he could not attend to the work."
- Perusal of the record has a different version to It reveals that the medical record of the applicant has been considered and the disciplinary authority given the opinion in this regard to be that the same It is not shown that I is erroneous. we are dis-inclined to interfere on that ground.
- 5. As regards the second plea, the less stated the better The material on record shows that would be. the applicant has been absenting himself for long periods without any sanction of leave. In a disciplined force when it is so, we find no reason to interfere when such an order referred to above, is passed.

Resultantly the O.A. 6. fails and is dismissed.

(V.K. Majotra) Member (A)

(V.S. Aggarwal) Chairman

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